mittee is required to submit its report as soon as possible but not later than six months from the date of issue of the order.

Hazardous industrial units in the country

787. SHRI SURESH PACHOURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: what is the number of hazardous industrial units identified in the country, so far, state-wise?

MINISTER OF STATE THE THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI NEKA GANDHI): In the Rules Manufacture, Storage and Import of Hazardous Chemicals notified under the Environment (Protection) 1986 on 27th November, 1989. accupier undertaking an industrial activity in which there is at least threshold quantity of an hazardous. chemical, as notified in the rules, is to submit a report regarding the hazardous industrial activity within three months after the date of coming into operation of these rules or within such longer time as the concerned authority may agree in writing. The work of identification of hazardous units being done by the Chief Inspector of Factories and the respective State Control Boards. So far, Pollution 5,867 hazardous industries have been identified. The State-wise location of these hazardous units is as follows:

Name of the	No. of Hazar- dous Units				
Bihar .		•			718
Goa .					30
Gujarat .	•				300
Haryana					218
Himachal Pradesh					150
Jammu & Kashmir					2

Name of the State			No. of Hazar- dous Units			
Karnataka .	•	•	•	500		
Kerala			•	23		
Madhya Pradesh				415		
Maharashtra .				1850		
Meghalaya .				2		
Orissa				29		
Punjab				186		
Rajasthan .				61		
Tamil Nadu .				51		
Uttar Pradesh				1298		
West Bengal .				32		
Delhi				2		

Fresh Open Letter from AIKVTA to the Prime Minister

788. SHRI ASHOK NATH VERMA:
SHRI BHADRESWAR
BURAGOHAIN:
SHRI RAM AWADHESH

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 97 given in the Rajya Sabha on the 14th March, 1990 and state:

SINGH:

- (a) whether Government had received in April this year another Open Letter addressed to the Prime Minister from the All India Kendriya Vidyalaya Teachers Association;
- (b) if so, what are the issues raised therein; and
- (c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRICHIMANBHAI MEHTA): (a) and (b) Yes, Sir. The issues raised in the open latter of April, 1990 pertain to

admission on special dispensation, amendment of Recruitment transfers against the guidelines, representation of employees on Kendriya Vidvalava Sangathan (KVS), its Board of Governors and Academic Advisory Councils, increase in internal promotion quota, removal of anomalies in fixation of pay, re-creation of cadre of Laboratory Assistants and admissi bility of teaching allowance to them. introduction of more elective subjects. rationalisation of transfer guidelines. implementation of recommendation of Chattopadhyaya Commission and KVS Review Committee, etc.

(c) The issues raised will be examined.

Demand of AIKVTA for raising the amount of insurance

789 SHRI ASHOK NATH VERMA:

SHRI CHATURANAN MISHRA:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2336 given in the Rajya Sabha on the 15th March, 1989 and state:

- (a) whether the All India Kendriya Vidyalaya Teachers Association has demanded a rise in the amount for which different categories of Kendriya Vidyalaya Sangathan employees are insured under the Group Saving Linked Insurance Scheme; and
- (b) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) According to information received from Kendriya Vidyalaya Sangathan no such demand has been made by the All India Kendriya Vidyalaya Teachers' Association.

(b) Does not arise.

तोषों के नोदकों (प्रोपेलेंट) के निर्माण के लिये श्रायुद्ध कारखानों की स्थापना

790 श्री अपजीत जोगी: क्या प्रधान मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या सरकार ने तोषों के नोदकों के निर्माण के लिए दो नये ग्रायुद्ध कार-खानों की स्थापना के लिए स्थानों का चयन कर लिया है; ग्रौर
- (ख) क्या इनमें से एक कारखाने को मध्य प्रदेश में सागर में स्थापित करने का प्रस्ताव है जिसे 1960 में ग्रायुद्ध कारखाने की स्थापना के लिए चुना गया था परन्तु वहां इसे स्थापित नहीं किया गया था, उन लोगों के विरुद्ध क्या कार्यवाही की है ग्रथवा करने का विचार रखती है या जिन्होंने इन निर्देशों का पालन नहीं किया है ?

रक्षा मंद्रालय में राज्य मंत्री (डा॰ राजा रमन्ता): (क) ग्रौर (ख) सागर, मध्य प्रदेश में तोपों के लिए नोदकों (प्रोपेलेण्ट) के निर्माण हेतू किसी नई ग्रायुद्ध निर्माणों की स्थापना करने का फिलहाल सरकार के पास कोई प्रस्ताव नहीं है।

मध्य प्रदेश में सिचाई परियोजनाश्चों को पर्यावरण संबंधी स्वीवृत्ति

- 791. श्री भ्रष्टल बिहारी वाजपेयी: नया पर्यावरण भौर वन मंत्री यह बताने की कृपा करेंगे कि:
- (क) उन सिंचाई परियोजनाम्नों के नाम क्या हैं जो मध्य प्रदेश सरकार द्वारा पर्यावरण संबंधी स्वीकृति हेतु केन्द्रीय सरकार को विचारार्थ भेजी गई हैं;
- (ख) वे केन्द्रीय सरकार को किन-किन तिथियों को राज्य सरकार से प्राप्त हुई हैं ;
- (ग) उन परियोजनाम्रों के नाम क्या हैं जिन पर केन्द्रीय परामर्शवात्री समिति द्वारा निर्णय लिया जा चुका है